

ITEM NO. 13

COURT फाइल नं. [क. 3]

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13954/2016.

(Arising out of impugned final judgment and order dated 30/04/2016  
in WP No. 1942/2011 passed by the High Court Of M.p At Jabalpur)

STATE OF MADHYA PRADESH & ORS.

Petitioner(s)

VERSUS

R B RAI & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T., exemption from  
filing C/C of the impugned judgment)

Date : 12/05/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR  
HON'BLE MR. JUSTICE ABBAY MANOHAR SAPRE

For Petitioner(s) Mr. Mukul Rohatgi, AG  
Mr. Mishra Saurabh, Adv.  
Mr. Pushpindra Kaurav, Adv.

For Respondent(s) Mr. Kumar Parimal, Adv.  
Mr. Aniruddha P. Mayee, Adv.

Mr. Naresh Kaushik, Adv.  
Mr. Vardhman Kaushik, Adv.  
Mr. Nishant Gautam, Adv.  
Mr. Anil Srivastava, Adv.  
Mrs Lalita Kaushik, Adv.

For Intervenor(s) Mr. N.K. Mody, Sr. Adv.  
Mr. Adarsh Tripathi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R.


Leave granted.

Until further orders, status quo, obtaining as  
on today, shall be maintained.

List the matter for hearing in the third week of

September, 2016.

(DEEPAK MANSUKHANI)  
COURT MASTER

  
अनुभाग अधिकारी  
साक्ष्य प्रकल्पन विभाग क्र. 3

(RAJINDER KAUR)  
COURT MASTER